

Poona & Solapur

In the High Court of Judicature, Bombay.

Now day, the 12th day of September 1864.

SPECIAL APPEAL No. 480 of 1864.

Devchand and
Rajchand his Sons
- chand of the
Poona District

(Original Plaintiffs)

Appellants,

versus

Nuthoo, and Subh-
- haran, and Bapoo
his Keshew, of the Po-
ona District (Original Defendants)

Respondents,

Rs. 299-0-0

The claim in the Original Suit was to recover possession of
a share in an Ancestral house

In Appeal No. 178 of 1863 the Assist^t. Judge
of the District of Poona at Poona confirmed the
the Decree of the ~~Principals~~ who had thrown out the claim.

A Special Appeal was preferred in the High Court on the grounds that (1) there
has been a substantial error in
law in the procedure of the case
which

which has produced error in the de-
-cision of the Case upon its me-
-rits in that Nos 18 and 19 should
have been rejected as inadmissible
for want of Stamp, and further
these documents should not have
been admitted to refresh the
memory of the witnesses.

The Court confirms the Decree
of the Assize Judge with costs
on Special Appellants.

Joseph Arnold
Attorney at Law.
H. C. W. M.

MEMORANDUM OF COSTS incurred in Special Appeal No. 480

of 186 4 against the decision of the *Asst^d Judge* of the District of *Poona* and disposed of on the *12th Sep^r 1864* by *Confirming the same with costs*

BY THE APPELLANT

In the District.

In the *Moonjeff's Court (including V. Fee)* 47/12/4

In the *Judge's Court* 28/15/4

In this Court.

Stamp for Memorandum of Special Appeal 16 " "

Stamps for copies of Decree and Judgment 3 " "

Stamp for Vukeelutnama 2 " "

Batta for Process and Postage 2/13 "

Sectioner's Fee " 15/3

Vukeel's Fee 8/15/6

76/11/8

33/11/9

Rupees... 110/7/5

BY THE RESPONDENT

In the District.

In the *Moonjeff's Court* 19/13/5

In the *Judge's Court* 9/15/6

In this Court.

Stamp for Vukeelutnama 2 " "

Vukeel's Fee 8/15/6

29/12/11

10/15/6

Rupees... 40/12/5



Ch. S. ...
For Acting Registrar
For Sealer

The 12th day of September 1864